

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4984
ANSWERED ON:07.05.2012
NATIONAL COMMISSION FOR BACKWARD CLASSES
Rani Killi Krupa

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the mandate of the National Commission for Backward Classes (NCBC);
- (b) the number of castes, sub-castes, communities etc., notified on the advice tendered by NCBC till 31 March, 2012;
- (c) the comparative powers of NCBC vis-a-vis the National Commission for Scheduled Castes; and
- (d) the extent to which NCBC has achieved its objectives since its inception in 1993?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) Sub-Section (1) of Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the functions of the Commission as follows:

‘The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate’.

(b) 419 new entries have been made in the Central List of Other Backward Classes till 31 March, 2012, on the basis of advice received from NCBC. An ‘entry’ for this purpose includes caste, its synonyms and sub-castes.

(c) Both the National Commission for Backward Classes and National Commission Scheduled Castes have all the powers of a Civil Court trying a suit.

(d) The NCBC has been functioning as per its mandate laid down in the NCBC Act, 1993.